

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Appeal No. 615/252/ND/2018**

**Under Section: 252**

**In the matter of:**

Inderprastha Machin Tools Pvt. Ltd. **....Appellant**

Vs.

ROC & Another. **....Respondent**

**Order delivered on 13.09.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Appellant : Mr. Kartik Bhagat, Adv.

For the Respondent :

For the IT : Mr. Puneet Rai, St. Counsel with  
Mr. Manas Tripathi, Adv.

**ORDER**

The learned counsel for the Income Tax Department state that reply is filed and served a copy of the same to the learned counsel for the appellant. The learned Company Prosecutor seeks time to file reply within three weeks. Let the reply be filed within three weeks, with the copy in advance to the other side. For further consideration on 23.10.2018.



**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**